(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण द्वारा मकानों के आवंटन के पश्चात निर्धारित समय के भीतर बकाया राशि न जमा कराये जाने पर आर्थिक दंड लगाया जाता है ; और यदि हां, तो आर्थिक डंड की दर क्या है ; और

(ख) पिछले 5 वर्षों के दौरान कितने व्यक्तियों पर आर्थिक दण्ड लगाया गया है और दिल्ली विकास प्राधिकरण ने इस प्रकार कुल कितनी राशि वसूल की है ?

खेल विभाग में, निर्माण और आवास मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) (क) : जी, हां। प्रारम्भिक जमा के बारे में विलम्बित भुगतान पर फिलहाल प्रथम मास के लिए 12 प्रतिशत की दर से तथा बाद की अवधि के लिए 18 प्रतिशत की दर से ब्याज लिया जाता है। किराया खरीद किस्त की विलम्बित अदायगी के बारे में भुगतान न किए गए प्रथम मास के लिए 1 प्रतिशत प्रतिमाह की दर से दण्डात्मक ब्याज अथवा 2/-रुपये भुगतान न किए गए द्वितीय मास के लिए 2 प्रतिशत अथवा 5/- रुपये तथा भुगतान न किए गए तृतीय मास के लिए 4 प्रतिशत अथवा 10/- रुपये, जो भी अधिक हो, वसूल किया जाता है।

(ख) दिल्ली विकास प्राधिकरण के अनुसार, व्यक्तियों की संख्या अथवा जुर्माने के रूप में अदा की गई राशि का कोई पृथक रिकार्ड नहीं रखा जा रहा है।

Irregularities in Calling Tenders in D.D.A.

3627. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have found irregularities and misappropriation in inviting tenders in the Delhi Development Authority ;

(b) if so, what kind of irregularities and misappropriations were these ; and

(c) remedial steps Government have taken to stop such irregularities in future

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Procedure of Inviting Tenders in D.D.A.

3628. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether in Delhi Development Authority, tenders are invited on behalf of the Chairman ;

(b) who is the competent authority to call for the tenders in the Delhi Development Authority ;

(c) how are the tender documents prepared, published and sold in the Delhi Development Authority ;

(d) whether the procedure of inviting tenders in the Delhi Development Authority differs from that of the C.P.W.D. ;

(e) how are the tenders for works accepted and awarded to the agencies in the Delhi Development Authority ;

(f) whether there is any time-limit for acceptance and award of the works to the successful tenderers ; and

(g) if so, how is this time-limit exercised in Delhi Development Authority ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (g). The information is being collected and will be laid on the Table of the Sabha.

Regularisation and Absorption of Deputationists in D.D.A.

3629. SHRI RAM VILAS PASWAN : Will the Minister of WORKS AND